

causing some damage to the crops surrounding Dudhwa Park but it is reported that the damage caused is neither heavy nor due to the fear of tigers. There are no lions in Dudhwa. As regards animals from outside damaging crops surrounding Dudhwa National Park and survey of damage done, the information is being collected and will be laid on the Table of the House.

(b) There is no proposal to erect fencing to check the animals from outside damaging crops surrounding Dudhwa National Park.

[English]

Light Rail Transit system in States

4378. DR. C. SILVERA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether some of the States propose to launch Light Rail Transit System;

(b) if so, the details thereof; and

(c) the amount proposed to be spent by the Union Government and State Governments, separately?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b) The Government of Andhra Pradesh engaged M/s. Rail India Technical & Economic Services Ltd. (RITES) in March, 1988 to prepare a Techno-Economic Feasibility Study for the introduction of rapid transport system. M/s. RITES have recommended the construction of a Light Rail Transit system in the twin cities of Hyderabad and Secunderabad at a cost of Rs. 307 crores. The routes identified are:—

- (i) Balanagar to Khairatabad
- (ii) Khairatabad to Charminar
- (iii) Mozamzahi Market to Dilsukhnagar

The final project report has not been received by Government of India from the State Government.

(c) Does not arise.

[Translation]

Persons Suffering from Psychiatric Diseases

4379. SHRI DEVENDRA PRASAD YADAV: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government have conducted a survey to find out the number of persons who are suffering from serious psychiatric diseases and require treatment on regular basis;

(b) if so, the number of such patients (male and female), State-wise; and

(c) the steps taken by the Union Government to provide treatment to such patients?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI-MATI D. K. THARA DEVI SIDDHARTHA): (a) and (b) The Indian Council of Medical Research and some other institutions have conducted surveys about the magnitude and nature of various psychiatric diseases. According to most of the surveys at least 10 to 20 persons per thousand of the population are affected by serious mental disorders at any given point of time.

(c) The provision of treatment for such patients is the concern of the respective State Governments.

[English]

Increase in Rents of Houses in Delhi

4380. SHRI VIRENDRA SINGH: SHRI BALRAJ PASSI:

Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether the Government are aware of the hardships faced by

middle and low income group people who do not own houses in Delhi due to the steep rise in rents of houses in the capital;

(b) if so, the steps taken/proposed to be taken by the Government in this regard;

(c) whether the proposal for amendment of Delhi Rent Control Act, 1958 is under the consideration of the Government to solve the problem of rising rent of houses; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (d) The draft National Housing policy envisages measures to stimulate the supply of rental housing by facilitating the access to land, institutional finance, and building materials, by fiscal incentives, and by suitable modifications in rent control laws. The Government proposes to formulate a model rent control bill for liberalising the existing state rent control laws with due regard to the interest of both landlords and tenants, for facilitating expeditious disposal of cases, and for providing for rational fixation of rent under the laws. The amendment to Delhi Rent Control Act can be considered only after the model bill is finalised.

[*Translation*]

Employees of Nehru Yuvak Kendra

4381. SHRI GOVINDA CHANDRA MUNDA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) Whether the Class four employees working in Nehru Yuvak Kendra for the last fifteen years are not being confirmed;

(b) if so, the reasons therefor;

(c) whether the Government propose to make arrangements to regularise such employees of the said Ken-

dras who have rendered more than three years service; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS AND THE DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT) (KUMARI MAMATA BANERJEE): (a) No, Sir.

(b) to (d) As per statement given below.

STATEMENT

The Class IV employees working in NYKs prior to the formation of an autonomous organisation namely the NYK Sangathan, in 1987, were employed by the District Youth Coordinators only on daily wages and were paid from the contingencies of the kendras. However, the Hon'ble Supreme Court vide their order dated 5-8-85 directed the Central Government to accord to the persons who were employed by the NYKs, the salary and other allowances as are being received by class IV employees of Central Govt., except regularization which cannot be done since there were no sanctioned posts.

Consequent upon the establishment of the NYK Sangathan in 1987 all the Class IV employees working with the NYKs were taken by the Sangathan on their strength under the provisions of the Service Regulations of the NYK Sangathan, 1987 and as per the Hon'ble Supreme Court's verdict dated 5-8-85 protected their salary and other allowances except regularization.

Another category of Class IV employees is those who were employed by the Sangathan itself, on contract basis and are being paid the basic pay of Rs. 700 + HRA @ 20% w.e.f. 1-1-90. In any case, these Class IV employees also cannot be considered for regularization, their status being contract employees